

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1045/92.

Dt. of Decision : 15-09-95.

1. S.Yadesswar	13. K.Andraiah
2. J.Venkat Rao	14. B.Ashok Kumar
3. Mehd. Manzeer Ali	15. S.Suresh
4. D.Narshimhulu	16. K.Nageshwar Rao
5. J.V.Ramana,	17. B.Narayana
6. D.Anandam	18. V.Reghunath Reddy
7. S.Komuraiah	19. M.A.Qadeer
8. G.Venkataiah	20. P.Srinivasulu
9. M.Nagabhushanam	21. N.Nageswar Rao
10. G.Chandra Shekar Reddy	22. N.Raghupathi
11. S.Ramesh	
12. B.Bala Shiva Raj	

.. Applicants.

Vs

1. Union of India, rep. by
the Secretary,
Min. of Defence,
New Delhi-1.
2. Scientific Adviser, Min. of
Defence, and Director General,
Defence Research and Development
Organisation, Directorate of
Personnel, B.Block, New Delhi-11.
3. Director, Defence Electronics
Research Laboratory, Kanchanbagh,
Hyderabad-258.

.. Respondents.

Counsel for the Applicants : Mr. S.Lakshma Reddy

Counsel for the Respondents : Mr. N.R.Donalus, CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

47

Date of order 15.9.1995.

O.A.No.1045/92

-2-

JUDGEMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice-Chairman)

Heard Shri S.Lakshma Reddy, learned counsel for the applicants and Shri ~~R.D.~~ ^Q CGSC for the respondents.

2. The applicants herein filed this O.A. praying for direction to the respondents to extend the benefit of upgradation with the payscale of Rs.260-400 with effect from 16-10-81 instead of 15-10-84 with all consequential service and monetary benefits. (As per order dated 23-8-89 in O.A. 363/88 these applicants were given the benefit of upgradation to the payscale of Rs.260-400 with effect from 15-10-84).

3. This case is squarely covered by the judgement in O.A. 100/92. For the reasons stated therein, this O.A. is ordered as under:-

(i) The pay of the applicants has to be notionally fixed in the payscale of Rs.260-400 as on 15-10-1984 and the monetary benefits has to be given with effect from 9-2-1988. But if ultimately R-1 is going to take a decision that the monetary benefit has to be given even earlier to 9-2-1988, these applicants also have to be given the monetary benefit accordingly.

(ii) R-1 has to take a decision by 31-3-1996 as to whether the benefit as per the Memo. No.17(5)/89-D(Civ.I) dated 19-3-1993 has to be extended even to the trades other than the five trades identified

X

contd...3.

by the Expert Committee and the 11 trades identified by the Anomalies Committee. (The trades of these applicants are not in the 16 trades referred to above).

4. It is needless to say that if the applicants are aggrieved in regard to the ultimate decision of R-1, they are free to move this Tribunal under Section 19 of the Administrative Tribunals Act.
No costs.//

A. B. Gorthi
(A.B.Gorthi
Member/Admn.

V. Neeladri Rao
(V.Neeladri Rao
Vice-Chairman

Dated: the 15 th day of September, 1995.

mhb/

J. D. Rao (Signature)
Deputy Registrar (J)CC

To

1. The Secretary, Union of India,
Ministry of Defence, New Delhi-1.
2. The Scientific Adviser, Min.of Defence,
and Director General, Defence Research and
Development Organisation, Directorate of
Personnel, B.Block, New Delhi-11.
3. The Director, Defence Electronics Research Laboratory,
Kanchanbagh, Hyderabad-258.
4. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One sparecopy.

pvm

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

and

A. B. Gorathi

THE HON'BLE MR. R. BANGARAIAN : M(ADMN)

DATED:- 15 - 9 - 1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

in

O.A.No. 1045/92

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

pvm.

